

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) and (b) ICMR had conducted several studies regarding inclusion of dental care as part of primary health care and health education of the population. Based on these studies carried out in the 1980s, the prevalence of DMFT (decayed, missing and filled teeth) was estimated as 80%.

(c) A comprehensive oral health care project on a pilot basis was launched by the Directorate General of Health Services, Government of India in July, 1995 for 3 years in one district each of five States, namely Himachal Pradesh, Haryana, Punjab, Delhi and Rajasthan. This was taken up as a collaborative project of Government of India and WHO. The Central Health Education Bureau was designated as the nodal agency, for implementing the project.

Training of district level functionaries was organised in the States of Himachal Pradesh, Punjab and Haryana during the year 1997-98.

German Project for Improving Hospitals in M.P.

1475. SHRI SHIVRAJ SINGH CHOUHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have cleared any German project for improving facilities in Hospitals in Madhya Pradesh;

(b) if so, the details of hospitals to be taken up under the proposed project; and

(c) the amount released or proposed to be released during 1998-99?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (c) No, Sir. No proposal has been considered for improving facilities in Hospitals in Madhya Pradesh with German assistance.

Mismanagement of Manpower in ITBP

1476. SHRI P. SANKARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a large scale mismanagement of manpower in the Indo-Tibbet Border Police at its Headquarter;

(b) if so, the details thereof;

(c) the action taken by the Government to abolish these posts in accordance with the prevailing instructions issued by the Ministry of Finance;

(d) whether the Government propose to initiate action against those officials found responsible for misusing manpower in the name of operational necessity; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No Sir.

(b) to (e) Do not arise.

[Translation]

Seizure of Explosives in Kashmir

1477. SHRI RAMPAL SINGH:
SHRI MOHAN RAWALE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the explosives on large scale has been recovered in Kashmir recently;

(b) if so, the details thereof;

(c) the number of persons arrested in this connection and the action taken against them in this regard; and

(d) the action taken/proposed to be taken by the Government in future to prevent the recurrence of such incidents?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) As per available information 1183 Kg. of explosive material, 601 Kg. of RDX, 78 Kg. of Gelatine and other assorted explosive material and 194 improved explosive devices have been recovered in Jammu & Kashmir during the period from 1.8.1998 to 15.11.1998.

(c) However, total arrest, in connection with militant activities in Jammu & Kashmir during the current year is 1119.

(d) Government have adopted a well co-ordinated and multi-pronged approach for tackling the militancy which *inter-alia* includes strengthening the border

management, neutralising plans of militants by proactive steps against them in the hinterland, as also setting up of outposts of Security Forces and constituting village Defence Committees, gearing up intelligence machinery, modernisation and upgradation of police with advance/sophisticated weapons and communication system.

[English]

Delhi Special Police Establishment Act, 1956

1478. SHRI RAJKUMAR WANGCHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Special Police Establishment Act, 1956, has made applicable to the State of Arunachal Pradesh;

(b) if so, the date of its applicability and the number and of the relevant orders; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The issue relating to the applicability of the Delhi Special Police Establishment Act, 1956 to the State of Arunachal Pradesh is receiving the attention of the Government.

Wage Board for Journalists

1479. SHRI SANDIPAN THORAT: Will the Minister of LABOUR be pleased to state:

(a) the details of terms of reference and period given to the Wage Board for journalist and non-journalists;

(b) the present status of work done by the Wage Board and extension sought/given;

(c) the likely period by which the Wage Board submit its final report;

(d) whether any interim relief has been recommended by the Wage Board;

(e) if so, the details thereof; and

(f) the time by which the arrear of interim relief is likely to be paid to the workers?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) Government constituted two Wage Boards -

one for the Journalists and the other for Non-Journalist newspaper and news-agency employees on 2.9.94 for revising & fixing rates of wages. No time frame was fixed for the submission of the report of the Wage Boards.

(b) and (c) The Wage Boards have held its oral hearings at Bangalore, Hyderabad, Jullundhar, Chandigarh, Simla, Mumbai, Calcutta, Cochin, Chennai, Ahmedabad, Rajkot, Bhopal, Lucknow, Delhi and Bhuvaneshwar. The Chairman, Wage Boards has been requested to submit report by December, 1998;

(d) and (e) Wage Boards recommended in October, 1995 a uniform interim increase of 15% in basic wage of all journalist and non-journalist newspaper employees. The Government issued notifications dated 24.9.96 giving interim relief to Working Journalist and Non-Journalist news paper and news-agency employees at the rate of 20% of the basic wage and an additional amount of Rs. 100/- per month with effect from 20.4.1995. No further interim relief has been recommended by the Wage Boards;

(f) No time limit was prescribed for payment of arrears of interim relief.

District Hospital in Kashmir Valley

1480. PROF. SAIFUDDIN SOZ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether District Hospitals are fully in operation in Kashmir valley;

(b) if not, the reasons therefor;

(c) whether the Government have surrendered a sizeable amounts out of the plan funds;

(d) if so, whether the Government propose to sanction more funds for rejuvenating the District Hospitals in Kashmir; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (e) The information is being collected and will be laid on the table of the Sabha.